

**Central Administrative Tribunal
Principal Bench, New Delhi**

**CP No.549/2016
In
OA No.286/2016**

New Delhi this the 10th day of November, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Dr. Birendra Kumar Sinha, Member (A)**

Manoj Kumar Ruhela
 Serial No.246
 Bar Code/ID No.133210
 Post Code No.08/13
 Aged about 36 years
 W/o Shri Ram Kishan
 R/o A-143, Gali No.8
 Meet Nagar, Delhi-110094. ... Petitioner

(By Advocate:Shri Sachin Kumar Jain)

VERSUS

1. Saumaya Gupta (Director)
 Govt. of NCT Delhi
 Directorate of Education
 Old Pattachar Building, Lucknow Road
 Timar Pur, Delhi – 110 054.

2. Rajesh Bhatia
 Secretary/Dy. Secretary
 Delhi Subordinate Service Selection Board
 FC-18, Institutional Area
 Karkardooma, Delhi – 110 092. ... Respondents

O R D E R (Oral)

Mr. V. Ajay Kumar, Member (J):

Heard the learned counsel for the petitioner.

2. This Tribunal disposed of the OA No.286/2016, vide its Order dated 22.01.2016, as under:-

"The instant Original Application under Section 19 of the Administrative Tribunals 1985 has been filed by the applicant seeking appointment against Post Code No. 08/13 on the ground that a similar case, i.e. WP(C) No. 9869/2015 has been allowed by the Hon'ble High Court of 2

Delhi vide judgment dated 27.11.2015 holding that online application cannot come in the way of the applicant and in a number of other OAs, i.e., OA Nos. 4445/2014, 4591/2014 along with connected OAs.

2. Ms. Sumedha Sharma, learned counsel, on the direction of the court, has appeared on behalf of the respondents.

3. Since the similar matters have been decided by this Tribunal, the respondents are directed to consider the case of the applicant and decide the same on similar lines, following the same ratio decidendi. With this, the OA stands disposed of."

3. In compliance of the aforesaid orders, the respondents passed a speaking order dated 07.10.2016 by stating that the case of the applicant is not identical to the cases of other OAs, which were referred in the OA. Since the applicant's case is not like the applicants in other cases and the applicants in this O.A. were not issued with admit cards and not participated in the selection process like the applicants in the OAs which were referred and, accordingly, the respondents rejected the case of the applicant.

4. In the circumstances, we are satisfied that the respondents complied with the orders of this Tribunal, and accordingly the CP is dismissed. However, this order shall not preclude the applicant from availing remedies in accordance with law. No costs.

(Dr. Birendra Kumar Sinha)
Member (A)

(V. Ajay Kumar)
Member (J)

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